CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.402/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of

> tariff of 1000 MW Wind-Solar Hybrid Power Projects connected to the inter-State Transmission System and selected through competitive bidding process as per the Guideline dated 21.8.2023 of the Ministry of Power, Government of India as amended from time

to time.

Petitioner : NTPC Limited (NTPC)

Respondents : Avaada Energy Private Limited and Ors.

Date of Hearing : 22.11.2024

: Shri Jishnu Barua, Chairperson Coram

Shri Harish Dudani, Member

Parties Present : Ms. Shikha Ohri, Advocate, NTPC

> Shri Kartik Sharma, Advocate, NTPC Ms. Ritika Singh, Advocate, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the adoption of tariff of the 1000 MW Wind Solar Hybrid Power Projects connected with the inter-State Transmission System (ISTS) and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Solar Hybrid Projects" dated 21.8.2023 ('Hybrid Guidelines') issued by the Ministry of Power, Govt. of India.

- 2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:
 - (a) Admit and issue notice to the Respondents, subject to the just exceptions;
 - (b) The Respondents to file their respective replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
- 3. The Petition will be listed for the hearing on **7.1.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)